

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA 28396/2023, in Petition(s) for Special Leave to Appeal (C)
No(s). 23581/2017

ALLAHABAD DEVELOPMENT AUTHORITY

Petitioner(s)

VERSUS

DAULAT DIN SHAH SORABJI LAHEWALA (DEAD) THROUGH LRS. &
ORS.Respondent(s)

IA No. 28396/2023 - SUBSTITUTED SERVICE)

Date : 17-03-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RAJESH BINDAL
[IN CHAMBER]

For Petitioner(s) Mr. Vibhav Mishra, Adv.
Ms. Megha Gaur, Adv.
Mr. Ekansh Bansal, Adv.
Mr. Parmanand Gaur, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Vide order dated 15.03.2022 amended cause title was taken on record on account of death of respondent No.1. However, the same is not reflected in the paper book. The registry to take appropriate steps.

As per the office report dated 12th September 2022 service of respondent No. 1/2 was affected on 28.04.2022, however, no one has put in appearance.

Vide order dated 10.02.2023, the appellant was to take steps

for service on respondent No. 1/1 through publication.

The application has been filed for the substituted service. Let the notice of these proceedings be published in the Times of India & Lokmat, (Marathi newspaper). Affidavit of compliance be filed within two weeks.

(SHUBHAM YADAV)
SENIOR PERSONAL ASSISTANT

(RAVINDER KUMAR)
COURT MASTER (NSH)